

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI
REGIONAL BENCH**

Service Tax Appeal No. 89557 of 2018

(Arising out of Order-in-Appeal No. PK/526/ME/2018 dated 22.06.2018 passed by Commissioner of GST and Central Excise (Appeals-II), Mumbai).

M/s. DBOI Global Services Pvt. Ltd.

Appellant

B-4, B-5, 6th floor, Nirlon Knowledge Park,
Off Western Express Highway,
Goregaon (E), Mumbai 400 063.

Vs.

C.C.G.S.T., Mumbai East

Respondent

9th floor, Lotus, Lotus Infocentre,
Parel (E), Mumbai 400 012.

Appearance:

None for the Appellant

Shri Onil Shivdikar, Assistant Commissioner, Authorised
Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. **A/86101/2021**

Date of Hearing: 31.03.2021

Date of Decision: 31.03.2021

PER: BENCH

When the matter was called for hearing today, the learned AR for Revenue submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)